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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 72/9/NCLT/AHM/2017

Coram:


Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

Name of the Company: Ashok D. Parmar
V/s.
Ps Accounting Services Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	PIYUSH A LIKTUKE	ADVOCATE	APPLICANT (ASHOK PARMAR)	
2.				

ORDER


Learned Advocate Mr. Piyush Likhite present for Operational Creditor/ Applicant.
None present for Respondent.

Applicant is directed to comply with section 9 (b) and (c) of the code.

Applicant Counsel who is present in Court informed to rectify the above said defect
and it amounts to notice under the proviso to section 9(5) of the Code.

Applicant is directed to serve notice of date of hearing along with copy of order to
the Respondent and file proof of service.

List the matter on 16.08.2017 for objections of Respondent and for hearing before
admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of August, 2017.